

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

(IB)-38(PB)/2018

**IN THE MATTER OF:**

**Aid Angel Finvest Private Limited** .....Petitioner  
**v.**  
**ABW Infrastructure Ltd.** .....Respondent

**SECTION : UNDER SECTION 7 OF IBC, 2016**

**Order delivered on 15.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**S.K. MOHAPATRA**  
**Hon'ble Member (T)**

**For the Petitioner(s) : Mr. Karn Bhardwaj, Advocate**

**ORDER**

Learned counsel for the petitioner, interalia, contends that assured return have been paid from June, 2012 to May, 2015 and thereafter the corporate debtor stop paying the assured return.

Notice to show cause to the respondent returnable on 29.01.2018 be issued as to why the petition be not admitted triggering the insolvency process.

List for further consideration on 29.01.2018.

Sd-

**(M.M. KUMAR)**  
**PRESIDENT**

Sd-

**(S.K. MOHAPATRA)**  
**(MEMBER TECHNICAL)**

**15.01.2018**  
**Vineet**